

NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CA(CAA)No.9/Chd/Hry2017

In the matter of:

Sections 230 read with Section 232 and other applicable
Provisions of the Companies Act, 2013

And

In the matter of:

SCHEME OF AMALGAMATION BETWEEN

Quattro Global Services Pvt.Ltd & Ors. ...Applicant-companies

Present: Mr. Atul V.Sood, Advocate for the applicants.

As per office report, affidavit of Mr.Sanjay Sachdeva, Authorised Signatory of the applicant-companies has been filed stating that no objection to the Scheme has been received by the company to the proposed Scheme. Office also reported that no objection to the proposed scheme has been received in the Tribunal.

List the matter on 10.07.2017 for hearing.

— Sd/ —

(Justice R.P.Nagrath)
Member (Judicial)

✓ May 29, 2017
Subbu